

Criminal Misc Bail Case No. 648 of 2020

**Present:- Sri S. Hazarika,
Additional Sessions Judge, Barpeta.**

ORDER

14/09/2020

This is a bail application filed u/s 438 Cr.P.C. praying for pre-arrest bail for accused/petitioners namely Rujina Amin, Abul Ali, Ikramul Ali, Enara Amin and Atikur Ali in connection with Sorbhog P.S. case No.154/2020 corresponding to G.R. Case No.3847/2020 u/s 120(B)/302 IPC.

Heard learned counsel for both sides. Called for case diary has been received and same is perused.

Informant Babul Ali lodged an FIR alleging inter-alia that the accused No.1 is his sister-in-law. Some three years ago, the informant's brother Ekramul Hussain married with accused No.1 Regina Amin. The accused alongwith other accused persons made conspiracy and took the informant's brother to the house of accused person to live with them. The informant's brother sometime visited the house of the informant which was objected to by the accused persons. On 20.08.2020, at about 6 pm the accused No. 1 informed that the brother of the informant has committed suicide by hanging himself. On receipt of the information they rushed to the house of the accused persons and found the victim already succumbed to death. The informant suspected that the brother of the informant had been killed by the accused persons. Hence, this case.

The learned counsel for the accused/petitioners submitted that all the accused persons are innocent and falsely implicated in this case. The victim had been committed suicide without any reasons and they are no way connected with the death of the victim. The accused/petitioners are local residents and they will abide by any direction given to them in the event of granting them pre-arrest bail.

On consultation of the case diary, it appears that the investigation

of the case is in progress. The allegation against accused/petitioners are serious in nature. I.O of the case will need time to complete the investigation of this case. The materials in the C.D. indicates the involvement of the accused persons with the alleged occurrence and therefore, I am not inclined to grant bail to the accused/petitioners at this stage as releasing the accused/petitioners on bail may hamper the investigation of this case. Accordingly, the anticipatory bail is rejected. Return the C.D to I/O along with a copy of this order.

The bail petition is disposed of.

Copy of this order be certified by the office as true copy.

Sd/-
**I/C- Sessions Judge,
Barpeta**

